

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01222/2014

Dated Tuesday the 16th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Gunalan B,
No. 3, Madugarai Road,
Abishegapakkam,
Pondicherry 605007.Applicant

By Advocate M/s. Achari & Antoni Associates.

Vs

1.Union of India,
rep by the Government of Puducherry,
Through the Under Secretary to the Government, Chief Secretariat,
Union Territory of Puducherry.

2.The Superintending Engineer I,
Electricity Department,
Netaji Subash Chandra Bose Salai,
Union Territory of Puducherry 605001.

3.S.Parthiban, Construction Helper,
No. 6, Iyyanar Koil Street,
Kudierupappaalyam. Seliamedu Post,
Bahoor Commune, Puducherry 607402.Respondents

By Advocate Mr. R. Syed Mustafa (R1-2)

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

When the matter is called, there is no representation for applicant. On perusal, it is seen that there was no representation for the applicant on 06.12.2018 & 27.06.2019. Accordingly, the matter was directed to be listed today under the caption "For Dismissal". Since, today also there is no representation for the applicant, it is clear that the applicant is not interested in prosecuting the case.

2. In view of the above, the OA is dismissed for default.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

16.07.2019

SKSI